

ITEM NO.27
SECTION II

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11366/2019

STATE OF U.P.

Petitioner(s)

VERSUS

PACHAURI

Respondent(s)

Date : 09-04-2021 This petition was called on for hearing today.

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s)

UPON HEARING THE COUNSEL THROUGH VIDEO CONFERENCE, THE
COURT MADE THE FOLLOWING
O R D E R

Counsel for the Petitioner/ State has not taken fresh steps for effecting service on the sole respondent, so far. Hence, two weeks' time, as last chance is granted to the counsel to take fresh steps qua above said respondent. In addition, service of notice through Trial Court is permitted subject to furnishing of particulars thereof within two weeks' time.

List the matter on 07.07.2021.

(RB)

RAJIV KALRA
Registrar